

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 05/12/2017

Misc. Application No.296 of 2017
In
Appeal No.96 of 2015

Securities and Exchange Board of India

... Applicant
(Org. Respondent)

Versus

Sicorp Finlease Ltd. & ors.

... Respondents
(Org. Appellants)

Mr. Mihir Mody a/w Mr. Nirav Parmar, Advocates i/b K. Ashar & Co. for the Applicant (Org. Respondent)

Mr. J.J. Bhatt a/w Mr. Hiral Shah, Advocates i/b Ms. Rinku Valanju, Advocate for the Respondents (Org. Appellants).

ORDER:

1. Not on board. Mentioned by the Counsel for Applicants (SEBI).
2. By a praecipe it is brought to our notice that in our order dated 24th November, 2017, in para 1, the date of the impugned order has been erroneously shown as August 7, 2016 instead of August 2, 2016.
3. The inadvertent error be corrected accordingly.
4. Praecipe stands disposed of.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

05/12/2017
prepared & compared by-dg